

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 13**  
**(IB)-202(PB)/2017**

**IN THE MATTER OF:**

Punjab National Bank  
v.

Bhushan Power and Steel limited

.... Applicant/petitioner

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)**

**Order delivered on 14.11.2019**

**Coram:**

**DR. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**

**MS. SAROJ RAJWARE,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

Mr. Arvind Kumar Gupta, Ms. Henna George,  
& Ms. Divya Kumra, Ms. Purni Marwaha  
Gupta, Advs.

For the JSW Steel Limited

Mr. Manmeet Singh, Mr. Anuragh, Advs.

**ORDER**

**CA-2485(PB)/2019**

Notice of the application.

Ld. Counsel for the RP accepts notice and undertakes to file reply within one week with a copy in advance to the counsel for the applicant. Let a copy of this application be served on the Resolution Applicant.

List for further consideration on 02.12.2019.

**CA-2486(PB)/2019**

This is an application filed by one of the Ex-Promoter Mr. Sanjay Singhal seeking direction against the RP for handing over certain documents. Ld. Counsel for the applicant further states that the RP has responded on this application and given the communication in writing. Ld. Counsel for the RP states that

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certain documents have already been handed over and they shall take steps to supply the remaining, if any. The same shall be done within one week. In view of the same Ld. Counsel for the applicant states that application can be disposed of.

In view of the same application stands disposed of.

**CA-2487(PB)/2019**

Notice of the application.

Ld. Counsel for the RP undertakes to file reply and take appropriate steps within one week with a copy in advance to the counsel opposite.

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List for further consideration on 02.12.2019.

Sd/-

**(SAROJ RAJWARE)**  
**MEMBER (TECHNICAL)**

Sd/-

**(DR. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**